

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.131 OF 2025 (WZ)

IN THE MATTER OF:

Vandana Chavan & 2 Ors.

...Applicant

Vs.

Pune Municipal Corporation & Ors.

...Respondent(s)

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PLACE: Nagpur, Maharashtra

DATE: 19.02.2026

THROUGH


Narender Pal Singh
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COUNTER AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE.

MOST RESPECTFULLY SHOWETH:

I, Dr. Purushottam Sakhare, Shri Ramdas Sakhare, aged about 57 years, working as Scientist 'E' at the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office (WCZ), Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur-440001, do hereby solemnly affirm and state as under:

1. That am authorized to swear the present affidavit on behalf of the Ministry of Environment, Forest & Climate Change (MoEF&CC).
2. It is respectfully submitted that the present Original Application No. 131/2025 (WZ) has been filed by the Applicants alleging that the

Riverfront Development Project being implemented on the rivers Mula,



Mutha and Mula-Mutha by Pune Municipal Corporation and Pimpri Chinchwad Municipal Corporation is being executed in violation of the conditions stipulated in the Environmental Clearance dated 12.11.2024.

3. The Applicant has primarily stated that large-scale dumping of debris, excavation and earth filling within the riverbed and flood plains has resulted in obstruction of natural river flow, reduction in flood carrying capacity and alteration of river cross-sections, which according to the Applicants is contrary to the Water Resources Department Circular dated 03.05.2018. The Applicant has further stated that such activities amount to non-compliance of the conditions of the Environmental Clearance granted for the project and have sought directions for restoration of the rivers to their original and natural condition, including interim stay on further construction activities.
4. It is respectfully submitted that the contentions raised in the Original Application relate to the manner of execution and implementation of the project by the concerned Project Proponents and the alleged non-compliance of conditions stipulated by the State Regulatory Authorities



Applicable provisions for grant of Environmental Clearance

5. It is submitted that the answering respondent has issued Environmental Impact Assessment (EIA) Notification number S.O. 1533 E dated 14th September, 2006. The EIA Notification, 2006 as amended regulates developmental projects in respect of construction of new projects/activities/expansion or modernization of existing projects in different parts of the country for grant of prior Environmental Clearance.
6. That, it is respectfully submitted that the EIA Notification, 2006 as amended covers 38 projects/activities in its Schedule which inter-alia includes different types of infrastructure projects viz. Airports, Ports, Highways, and Building & Construction Projects etc. as specified and classified in the schedule of the said notification. All such projects/activities shall require prior Environmental Clearance from the concerned regulatory authority, e.g., MoEF&CC in the Central Government for matters falling under Category 'A' in the Schedule and the State Environment Impact Assessment Authority (SEIAA) at State level for matters falling under Category 'B' in the said Schedule, before starting any construction work. Broadly, following categories



projects/activities are covered under the ambit of EIA Notification, 2006 as amended:

- a. All new projects or activities listed in the Schedule to this notification;
 - b. Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
 - c. Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.
7. That under the provisions of the EIA Notification, 2006 as amended, Environment Clearance for Building and Construction Projects & Township and Area Development Projects are covered under entry 8 (a) & (b) of the Schedule to the EIA Notification, 2006. The entry 8(a) and 8(b) of the Schedule of EIA Notification 2006 provides as follows;

“8(a): Building and Construction projects - >20000 sq. m and <150000 sq. m of built-up area require EC.



8(b): Townships and Area Development projects - Covering an area >50 ha. And or built up area >150000 sq. m- require EC.”

8. That the aforementioned entries under item 8(a) and 8(b) are qualified as category ‘B’ projects under the EIA Notification, 2006 and requires appraisal by the State Level Expert Appraisal Committees (SEACs) and approved by the State Level Environment Impact Assessment Authorities (SEIAAs). Further, that as per the EIA Notification, 2006, in the absence of a duly constituted SEIAA/SEAC, a category ‘B’ project shall be considered at the Central Level as category ‘B’ project.” It is most respectfully submitted that the requirement of taking Environment Clearance for any building construction project is governed by the aforesaid provisions, stated in paras above.

9. It is further submitted that the Ministry has issued O.M. dated 29.03.2022 setting out those activities that can be undertaken by the Project Proponent prior to the grant of Environmental Clearance subject to certain conditions set out therein. These activities are:

- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/prefabricated components



- ii. Construction of temporary sheds using pre-fabricated/modular structure, for site office/guards and storing material and machinery,
- iii. Provision of temporary electricity and water supply for site officer/guards only

A true copy of the OM dated 29.03.2022 is marked and annexed herein as **ANNEXURE- R1/1**.

10. It is respectfully submitted that the present matter pertains to the Riverfront Development Project on the rivers Mula, Mutha and Mula-Mutha, being implemented by Pune Municipal Corporation (PMC) and Pimpri Chinchwad Municipal Corporation (PCMC), who are the Project Proponents in the present case. The said project has been appraised as an Area Development Project under Item 8(b) of the Schedule to the Environmental Impact Assessment Notification, 2006, and accordingly falls under Category 'B'.
11. It is further respectfully submitted that the Environmental Clearance for the said project was granted by the State Environment Impact Assessment Authority (SEIAA), Maharashtra on 12.11.2024, in accordance with the provisions of the Environmental Impact



Assessment Notification, 2006, as amended from time to time. The Environmental Clearance dated 12.11.2024 contains general and specific conditions to be complied with by the Project Proponents, including conditions requiring compliance with applicable directions, guidelines and circulars issued by the Water Resources Department, Government of Maharashtra, wherever applicable. The relevant extract of SEIAA Condition (B), Condition No. (3) of the Environmental Clearance dated 12.11.2024 is reproduced herein below for ready reference:

“...PP to obtain NOC from Irrigation Department. PP to strictly follow all the provisions mentioned in the Irrigation Department Circular dated 03.05.2018...”

A true copy of the Environmental Clearance dated 12.11.2024 issued by SEIAA, Maharashtra is annexed herewith and marked as **ANNEXURE-R1/2**.

12. That this answering respondent, vide Notification No. S. O. 637(E) dated 28.02.2014, has authorized the SEIAAs, which have been constituted by the Central Government under sub- section (3) of section 3 of the Environment (Protection) Act, 1986 and delegated the powers



under the Section 19 of the said Act to take necessary action against the violations, if any. A true copy of the Notification dated 28.02.2014 is marked and annexed herein as **ANNEXURE-R1/3**.

13. It is further submitted that the Circular dated 03.05.2018 relied upon by the Applicants has been issued by the Water Resources Department, Government of Maharashtra. The interpretation, implementation and enforcement of the said Circular squarely falls within the jurisdiction of the Water Resources Department and other concerned authorities of the State Government.
14. It is submitted that in view of the foregoing facts and submissions, this Hon'ble Tribunal may be pleased to take the present affidavit, or pass such other order(s) as may be deemed fit in the interest of justice, which the answering respondent shall duly comply with.
15. The answering Respondent craves liberty to file additional information, if any, till *pendentelite*.


zakhere

DEPONENT

(डॉ. पी. आर. साखरे)
(Dr. P. R. Sakhere)
वैज्ञानिक 'ई' / Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, नागपुर - 440001
Regional Office, Nagpur-440001



VERIFICATION

Verified at Nagpur on this 19th day of February, 2026 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

Dr. P. R. Sakhere

DEPONENT
(Dr. P. R. Sakhere)
वैज्ञानिक 'ई' / Scientist 'B'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, नागपुर- 480009
Regional Office, Nagpur-480009

NOTARIAL REG
ENTRY No. 5029
DATE 19/2/2026

MRS. S R MATTA
NOTARY
NAGPUR DIST.
(M.S.) INDIA
Regn. No. 6776
My Term Expires
on 21-9-2028
GOVT. OF INDIA

TAKEN BEFORE ME ON THIS 19th DAY OF Feb 2026 AT NAGPUR BY SHRI / SMT/KU. Dr. Purashaktam Sakhere R/O NAGPUR WHO HAS BEEN IDENTIFIED BY SHR / SMT. ADVOCATE, NAGPUR.

Dr. P. R. Sakhere
Mrs. S. R. MATTA
ADVOCATE & NOTARY
918-B, Clarke Town, Nagpur-14

NOTARY
MRS. S. R. MATTA
DIST. NAGPUR (M.S.)
REGD. NO. 6776
GOVT. OF INDIA

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INDIA

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 29th March, 2022

OFFICE MEMORANDUM

Subject: Procedure to be followed by the project proponent while surrendering the prior Environment Clearances accorded by MoEF&CC/SEIAA for developmental projects - reg.

As per the provisions contained in the Environment Impact Assessment (EIA) Notification 2006, the Ministry of Environment, Forest and Climate Change (MoEF&CC) and State Environment Impact Assessment Authorities (SEIAAs) accord prior Environmental Clearances (EC) to the various developmental projects (or) activities [New/Expansion/Modernization/change of product-mix (or) raw material mix) listed in the schedule to the said notification.

2. Instances have been brought to the notice of this Ministry that several Project Proponents, after obtaining EC from the concerned Competent Authority, abandon the project or surrender the EC after part implementation of the project or without implementing of the project due to various reasons such as land acquisition & R&R issues, court matters, and financial constraints etc. After abandoning the project for one or the other reason, the Project Proponents many a times do not inform the concerned Authorities and surrender the EC and leave the project. Such practices, adopted by the Project Proponents, not only defeat the purpose of the EIA Notification, 2006 but it may also pose an acute threat to the local people living in the vicinity of the project site depending upon the hazards/risks associated with the respective developmental project or activity since the EC conditions remain non-complied.

3. The matter has been considered in the Ministry and it has been decided that whenever any Project Proponent relating to schedule 3, 4, 5, 6, 7(d), 7(da), 7(h), 7(i) and 8(a) abandons the Project or Activity for which prior EC was granted, the project proponent has to submit an application in the prescribed form along with requisite documents through PARIVESH to the concerned Competent Authority for surrendering the respective EC. The application shall be considered as per the flowchart enclosed herewith depending upon the implementation status of the project or activity.

4. The project proponent shall be accountable for adherence/compliance of the EC conditions till such time as the project is finally closed by the Ministry/SEIAA, as the case may be, based on certified closure report of IROs.

5. This issues with the approval of the Competent Authority.



(A.K. Agrawal)
Director

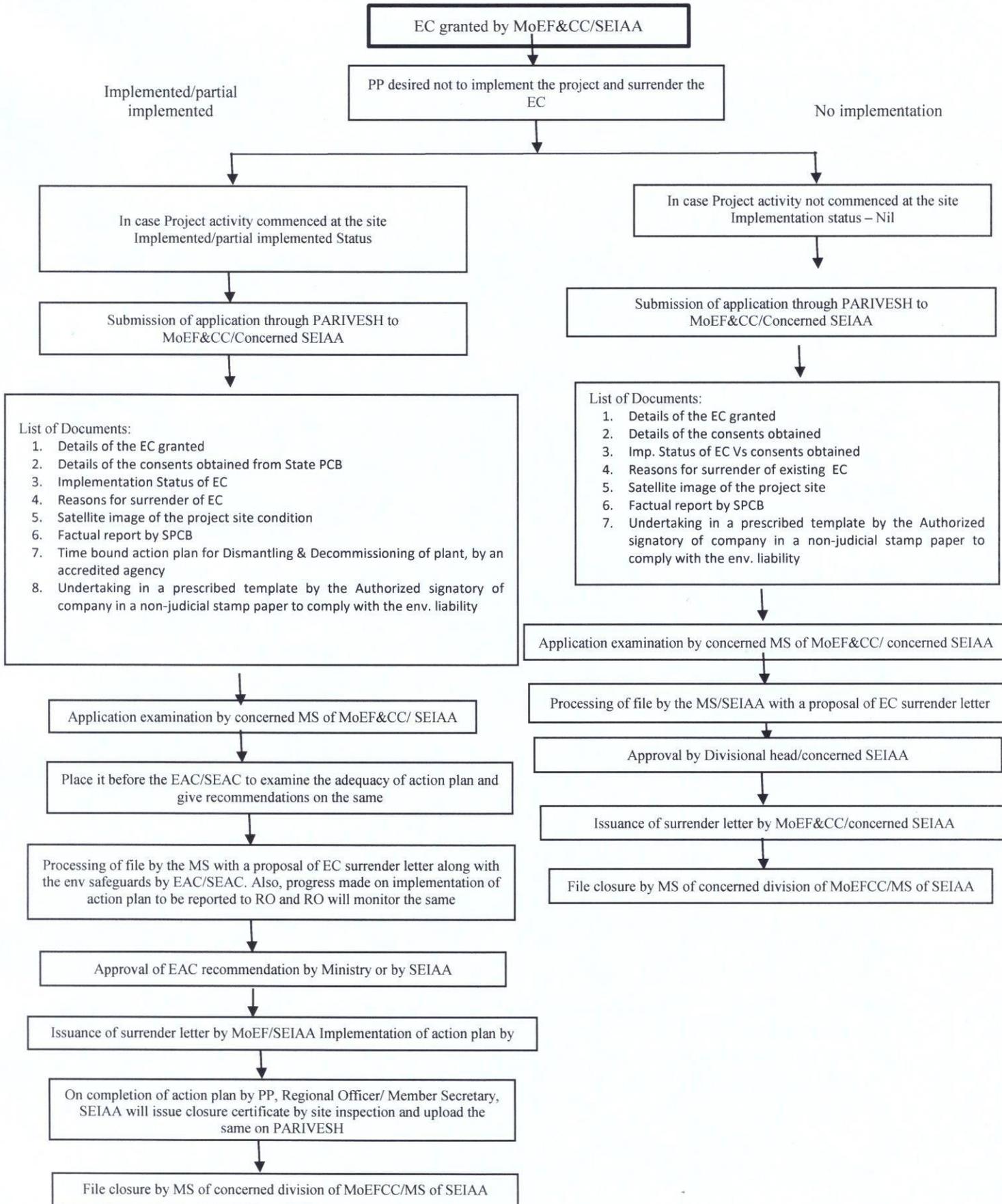
To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DG(FC) & SS
5. PPS to AS(TK) / AS (NPG)/ AS(RS)
6. PPS to JS (SKB)
7. Website, MoEF&CC/Guard file.

WORK FLOW FOR THE PROPOSALS INVOLVING SURRENDER OF EC UNDER EIA, 2006
(Annexure to the OM No. IA3-22/10/2022-IA.III [E 177258] dated 29.03.2022)



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), MAHARASHTRA)

To,

The commissioner
PUNE MUNICIPAL CORPORATION

Third Floor, Savarkar Udhyog bhavan Pune Municipal corporation, Pune,
Maharashtra 411005 -411005

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/MH/INFRA2/424828/2023 dated 05 Apr 2023. The particulars of the
environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B039MH121533
2. File No.	SIA/MH/INFRA2/424828/2023
3. Project Type	Expansion
4. Category	B
5. Project/Activity including Schedule No.	8(b) Townships and Area Development projects.
6. Name of Project	Pune River Rejuvenation Project
7. Name of Company/Organization	PUNE MUNICIPAL CORPORATION
8. Location of Project	MAHARASHTRA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 12/11/2024

(e-signed)
Pravin C. Darade , I.A.S.
Member Secretary
SEIAA - (MAHARASHTRA)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/424828/2023
 Environment & Climate
 Change Department
 Room No. 217, 2nd Floor,
 Mantralaya, Mumbai- 400032.

To
 Commissioner,
 Pune Municipal Corporation,
 Pune.

Subject : Environmental Clearance for Pune River Rejuvenation Project at Three River: • Mula River: Mumbai-Pune Bypass to Sangam Bridge (22.2 Km). • Mutha River: Mumbai-Pune Bypass to Mula-Mutha Sangam (10.4 Km). • Mula-Mutha River: Mula-Mutha Sangam to Kharadi (11.8 Km) by Pune Municipal Corporation

Reference : Application no. SIA/MH/INFRA2/424828/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC- in its nd meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 279th meeting (Day-4) of State Level Environment Impact Assessment Authority (SEIAA) held on 13th August, 2024.

2. Brief Information of the project submitted by you is as below:-

1.	Proposal Number	SIA/MH/INFRA2/424828/2023	
2.	Name of Project	PUNE RIVER REJUVENATION PROJECT	
3.	Project category	8 (b) – B1 Category As per Schedule of EIA Notification, 2006	
4.	Type of Institution	Government	
5.	Project Proponent	Name	M/s. PUNE MUNICIPAL CORPORATION
		Registered Office address	PMC building, near Mangla theatre, Shivajinagar, pune, Maharashtra – 411005
		Contact number	25501103
		e-mail	puneriverprojects@gmail.com
6.	Consultant	M/s. Fine Envirotech Engineers	
7.	Applied for	Expansion/ Amendment	
8.	Details of previous EC	Environmental Clearance Obtained Dated: 16th November, 2019 EC Reference No: SEIAA-EC-0000002088	
9.	Location of the project	Three River: • Mula River: Mumbai-Pune Bypass to Sangam Bridge (22.2 Km). • Mutha River: Mumbai-Pune Bypass to Mula-Mutha Sangam (10.4 Km). • Mula-Mutha River: Mula-Mutha Sangam to Kharadi (11.8 Km).	
10.	Latitude and Longitude	Latitude: 18°31'49.84"N and Longitude: 73°51'36.78"E	
11.	Total Plot Area (m2)	8200000 sq.mt.	
12.	Deductions (m2)	Not Applicable	

13	Net Plot area (m2)	8200000 sq.mt.			
14	Proposed FSI area (m2)	Not Applicable			
15	Proposed non-FSI area (m2)	Not Applicable			
16	Proposed TBUA (m2)	8664 sq.mt.			
17	TBUA (m2) approved by Planning Authority till date	Not Applicable			
18	Ground coverage (m2) & %	32000000 (39%)			
19	Total Project Cost (Rs.)	Rs. 4700 Crores			
20	CER as per MoEF & CC circular dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration
		OM dated 30.9.2020 U/n F. No- 22 65/2017.IA.III supersedes earlier OM under even number dated 1st May, 2018 regarding guidelines in respect to CER.			
21	Details of Building Configuration : <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>				Reason for Modification / Change
	Previous EC		Proposed Configuration		
	Building Name	Total Area (sq.m.)	Building Name	Total Area (sq.m.)	
	Toilet	0	Toilet	624	
	Kiosk and food court	0	Kiosk and food court (30% of food court)	3000	
	Security room	0	Security room	540	
	Ticket counters	0	Ticket counters	150	
	Site office	0	Site office	210	
	Utility rooms/ Storage rooms	0	Utility rooms/ Storage rooms	3600	
Janitor Room	0	Janitor room	540		
22	Total number of tenements	Not applicable			
23	Water Budget	Construction Phase (CMD)		Operation Phase (CMD)	
		Fresh Water	220	Fresh Water	180
		Recycled (Flushing)	0	Recycled (Flushing)	0
		Recycled (Gardening)	0	Recycled (Gardening)	Nil
		Swimming Pool	0	Swimming Pool	0
		Total	220	Total	180
		Waste Water	63	Waste Water	16.2

		Generation		Generation	
		Information (assumed 1000 Labour during construction phase & 1800-2000 M2 every day and construction phase is considered as 7 years) Domestic = 70 m ³ /day (@70 LPCD & supply at 1 common point) Construction = 150 m ³ /day		Assuming 12000 floating population and 10% consumption Drinking Water Demand will be 36 KLD (@30 LPCD) Flushing Water Demand will be 18 KLD (@15 LPCD)	
24	Water Storage Capacity for Firefighting /UGT	Not Applicable			
25	Source of water	Pune Municipal Corporation, Pune			
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	Pre-Monsoon: 20.4 m bgl Post Monsoon: 04 m bgl		
		Size and no of RWH tank(s) and Quantity:	Not Applicable		
		Quantity and size of recharge pits:	Not Applicable		
		Details of UGT tanks if any:	Not Applicable		
27	Sewage and Wastewater	Sewage generation in CMD:	16.2		
		STP technology:	The sewage generated will be connected to existing and upgraded sewer networks to connect to STPs as proposed under JICA Proposal.		
		Capacity of STP (CMD):	The sewage generated will be connected to existing and upgraded sewer networks to connect to STPs as proposed under JICA Proposal..		
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/day)	Treatment / disposal	
		Dry waste	60	The waste generated will be segregated into biodegradable & non-biodegradable waste. The segregated waste then will be handed over to PMC facility	
		Wet waste	NA		
		Construction waste	8621450 m ³	69,59,600 m ³ of quantity to be utilized on site and 1661850 m ³ of quantity i.e. Open structures within the river bed acting as obstruction to flow of water, to be sent out of the site as	

				per guideline issued under C& D Waste Management plan to Authorized landfill site/ collection centre of PMC. PMC has in-house facility for C&D waste conversion, hence the C&D waste shall be handed over to PMC for further utilization and disposal.
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/day)	Treatment / disposal
		Dry waste:	--	The waste generated will be segregated into biodegradable & non-biodegradable waste. The segregated waste then will be handed over to PMC facility
		Hazardous Waste:	NA	NA
		Biomedical Waste	NA	NA
		E-Waste	NA	NA
		STP Sludge (dry)	NA	The sewage generated will be connected to existing and upgraded sewer networks to connect to STPs as proposed under JICA Proposal.
30	Green Belt Development	Total RG area (m2):	2970000 sq.mt.	
		Existing trees on plot:	22150 nos.	
		Number of trees to be planted:	30000 nos.	
		Number of trees to be cut:	11000 nos.	
		Number of trees to be transplanted:	11150 no.s	
31	Power requirement:	Source of power supply:	MSEDCL and 11X615 transformers, as required	
		During Construction Phase (Demand Load):	5.5 MW	
		During Operation phase (Connected load):	--	
		During Operation phase (Demand load):	--	
		Transformer:	11X615 Kva transformers	
		DG set:	NA	
		Fuel used:	NA	
32	Details of Energy saving	Wherever possible Energy Saving by PV Solar Panels for common area lighting will be explored		
33	Environmental Management plan budget during Construction phase	Type	Details	Cost/ Annum (Rs. In Lacs)
		Capital	Dust Suppression Measures & Barricading	20

			Green Belt development	1025	
			Solid waste management facility	50	
			Environmental Monitoring	15	
			Occupational Health For Workers	35	
			Total	1145	
34	Environmental Management plan Budget during Operation phase	Component	Details	Recurring Cost per annum Rs. (INR in Lakhs)	Capital Cost Rs. (INR in Lakhs)
		Water Pollution Control	Mobile STP Operation & Maintenance	25	1500
		Environment Monitoring and Management	Monitoring charges for air, water, noise, soil etc.	15	--
		Green Belt development	Nil	40	1020
		Solid waste Management	Nil	20	300
		Swimming Pool	1 Swimming Pool of capacity 300 cum	140.45	10.0
		Solid Waste Management	Providing dustbins and collection facility	65.0	23.0
		Occupational Health For Worker	Includes cost of medical checkup, PPE & first aid kit, first aid facility	20	--
		e-Waste	Nil	NA	NA
		Energy Saving Measures	Nil	NA	NA
		RWH	Nil	NA	NA
		Swimming Pool	Nil	NA	NA
		Total		120	2820
35	Traffic Management	Parking area is provided for the tourists visiting area after development.			
36	Details of Court cases / litigations w.r.t. the project and project location if any.	EXECUTION APPLICATION NO.13 OF 2022 (WZ) IN APPEAL NO. 12 OF 2020 (WZ), BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN ZONE BENCH, PUNE			

The project does not propose any real estate development anywhere within the project boundary.

Name of product	Product/ By product	Quantity / Capacity				Remarks
		As per Proposed	Total	Unit		

		Earlier EC				
Embankments	Product	91	0	91	km	The embankment types have been decided on the basis of land availability, immediate context and the hydraulics study. There are three types majorly i.e. Engineered, Urban riparian and rural riparian
Green embankment	Product	180	67	247	ha	The proposal includes landscaping on the sloped pitching of the urban and rural riparian
Pedestrian bridges	Product	4	0	4	Number	Pedestrian bridges have been proposed at strategic locations to improve pedestrian connectivity across river
Bridges across river	By-Product	3	0	3	Number	All the existing bridges shall be integrated with the proposed embankments. However, to improve the connectivity across the river new vehicular bridges suggested in the project shall be separately taken up by PMC and are not part of project block cost
Water retention techniques comprising of barrages	By-Product	4	0	4	Number	As per earlier EC, the project proposes water retention structures at the place of one check dam and one wier with advanced barrages with low crest level that do not act as an obstruction. Only one new barrage is proposed on the mutha river. Similarly, existing Bund Garden Barrage on Mula Mutha River will be retained and extended. The execution of barrage will happen separately
Public Amenities	Product	16	7	23	ha	Project involves development of public amenities as follows: 1. Temple ghats; 2. Parking; 3. Plaza; 4.

						Food Courts; 5. Crematoriums; 6. Utility
Urban infrastructure	Product	Not Applicable	Not Applicable	Not Applicable	NA	Project involves urban infrastructure development in the form of above-mentioned services at various locations comprising of lighting, storm water drainage, electrical, water supply connection, drinking water fountain, solid waste management, power supply arrangements.
Landscape comprising of gardens, urban forest and open grounds	Product	45	5	50	ha	Project involves development of park and garden at various locations.
Public access like staircase, ghats and ramps	Product	342	0	342	Number	Existing ghats will be refurbished Proposal includes: Staircase: 249 nos. Ghats: 74nos. and Ramps: 19nos.
JICA proposal	By-Product	Not Applicable	Not Applicable	Not Applicable	NA	The proposal would curb existing polluted outfalls from directly getting released into the river. The JICA proposal will be integrated with the proposed embankments. Additional 25km of interceptor lines are proposed. Also STPs proposed are part of JICA.
Interceptor work	Product	40	48	88	km	After the integration of the JICA proposal, the stretches that would

						require further intervention would be proposed with interceptor lines along the embankment. Additional 25km of Interceptor lines is proposed under JICA.
Earthwork	Product	63100	0	63100	Cum/km	The proposal includes earthwork along the entire stretch of 91km embankment

3. Proposal is for amendment in earlier EC for Pune River Rejuvenation Project. PP submitted that, they have received earlier Environmental Clearance (EC) dated 16th November, 2019 for the project under 8(b) category i.e., Township and Area Development. Proposal has been considered by SEIAA in its 279th meeting (Day-4) held on 13th August, 2024 and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit the Water quality monitoring results especially BOD values.
2. PP to submit the construction & demolition (C and D) waste quantification along with disposal plan
3. PP to submit the soil analysis report.
4. PP to submit the aquatic biodiversity report. Also, PP to submit the proposed Impact and mitigation measures for the same.
5. PP to submit the Hydraulics study or effect of RFD on natural storm water disposal into Mula- Mutha river.
6. PP to submit the phase wise timeline for project completion.
7. PP to submit the details of public utilities like public toilets, parking, visarjan ghats etc.
8. PP to submit the detail note of water carrying capacity of the river after the commencement of the project.
9. During Monsoon even if there are no much floods in rivers due to existing dams and controlled releases from upstream reservoirs ,now a days high intensity short duration events like 2019 pluvial floods , (floods in city area due to direct surface runoffs and natural drainages in city area) are occurring frequently , Hence after raising Embankments above ground levels, the arrangements for storm water drains must be ensured with planning of connecting surface water to nearest nalla/ drains and direct surface access towards rivers must be ensured with provision of water entry points in

design of parapet walls and raised embankments. To avoid such city surface runoff inundations, thought must be given to limit height of embankments wherever possible and avoid embankments above the ground level.

10. Proposed trails on sloping portion of embankment shall be designed in such a way that it shall allow the movement of water to flow during high flood time and not create obstructions.
11. PMC to monitor the flood discharge levels at every 100m in the executed stretches and monitor same at every 1km for the remaining project length during the flood periods.
12. Understanding that the high flood (i.e., 100-year flood) may occur for very few days of the year, therefore reduction in height of embankments raised above ground shall be considered wherever possible.
13. The stone rip rap shall be placed in the paneling form to sustain the sudden draw-down hydraulic conditions during floods.
14. PMC shall ensure the specified density of the boulders in rip rap to avoid flying of stones due to the flood pressures and negative suction.
15. PMC to envisage mechanism for post monitoring of the project on monthly basis ensuring the compliance of the conditions prescribed.
16. PP to submit the detail landscape / plantation plan along with number / name of species to be planted. PP to submit the details of Transplantation techniques.
17. PP to obtain NOC / permission from competent authority for felling / transplantation of the trees.
18. PMC to appoint a hydrological expert, irrigation expert and trees expert to monitor project implementation and submit monthly progress report.

B. SEIAA Conditions-

1. PP to install additional STPs to treat the additional sewage remained after treatment in the existing STP of PMC and JICA's STPs. PP not to rely on private STPs.
2. PP to appoint expert in the field of hydrology, irrigation and tree and submit the status report on monthly basis to them.
3. PP to obtain NOC from Irrigation department. PP to strictly follow all the provisions mentioned in the Irrigation Department Circular dated 30.05.2018.
4. PP to strictly follow all the conditions of SEAC.

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution

Control Board.

- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any,

were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
2. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 3. This Environment Clearance is issued purely from an environment point of view without

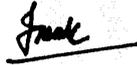
prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.

4. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.

5. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

6. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

7. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

t.c.





भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केंद्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केंद्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केंद्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनमें से प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केंद्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.